

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW**

**Original Application No. 332/00390/2016  
This the 13<sup>th</sup> day of December, 2019**

**Hon'ble Ms. Jasmine Ahmed, Member - I**

Smt. Nirmala Singh, aged about 51 years, w/o Late Devendra Kumar Singh, r/o 656/8/556 - Uttari Seemant Nagar, Kanchana Bihari Marg, Kalyanpur, District - Lucknow

..... Applicant

By Advocate: Sri Praveen Kumar

**VERSUS**

1. UNION OF INDIA, through the Secretary, Ministry of Agriculture & Farmer Welfare, Govt. of India, New Delhi.
2. Managing Director, National Seeds Corporation Ltd. Beej Bhawan, PUSA Complex, New Delhi.
3. Regional Manager, National Seeds Corporation Ltd, 569/153, Barabirwa Near Picadilly Hotel, Kanpur Road, Lucknow.

..... Respondents

By Advocate: Ms. Manorama

**ORDER (ORAL)**

Learned counsel for the applicant handed over a copy of letter dated 09.08.2019. The relevant portion is quoted as under:

*"In this context, it is stated that Smt. Nirmal Devi, Daily Wage Worker is working in your region, is to be considered for regularization/appointment to the post of Regular Worker Gd. III in the pay scale of Rs. 15500-50000 (NS-0) in the year 2019.*

*You are therefore, requested to complete the formalities such as obtaining application form, Medical Certificate, Declaration & Undertaking etc. form the above name Daily Wage Worker and sent it to this office latest by 20.08.2019.*

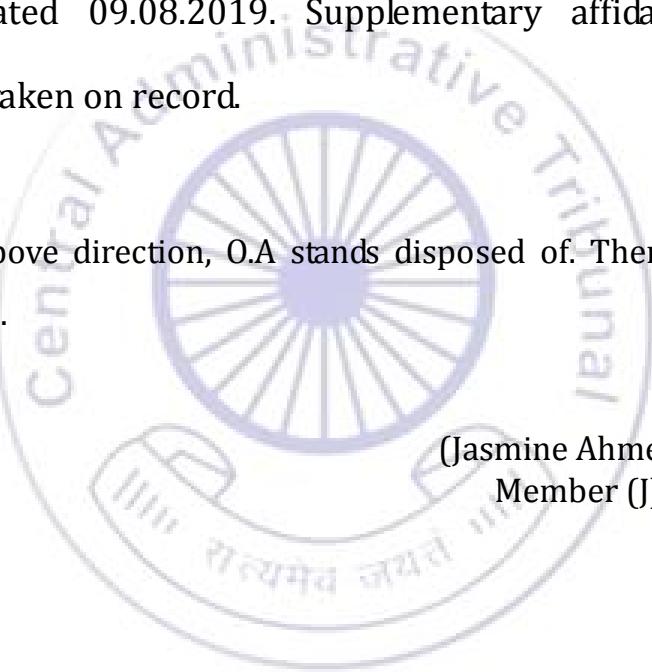
*The specimen of Application form, medical certificate and declaration form etc has been attached with this letter.*

*This may be treated on priority basis."*

2. Learned counsel for the applicant states that the respondents may be directed to complete the entire process of regularization within a stipulate time as the applicant has already completed the formalities which has to be done and annexed as enclosures to which the counsel for the respondents does not dispute.

3. Accordingly, respondents are directed to complete the process of regularization of the applicant within a period of three months from the date of receipt of certified copy of this order in the light of their own letter dated 09.08.2019. Supplementary affidavit filed on 09.12.2019 is taken on record.

4. With the above direction, O.A stands disposed of. There shall be no order as to costs.



(Jasmine Ahmed)  
Member (J)

RK